

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2920  
ANSWERED ON:12.12.2006  
DIPLOMAS FROM UNRECOGNISED INSTITUTIONS  
Owaisi Shri Asaduddin

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether Kolkata High Court issued a judgement making invalid the diplomas obtained from institutions not recognised by the National Council of Teachers Education (NCTE) for recruitment as teachers;
- (b) if so, whether Union Government has issued notification making valid all the diplomas obtained from any unrecognised institutions for recruitment as teachers;
- (c) if so, the reasons for sitting over the judgement of the Kolkata High Court;
- (d) whether this decision of the Government is likely to affect the educational standards in the schools;
- (e) if so, whether any conditions or restrictions have been put by the Government on the unrecognized institutions giving diplomas in the free markets;
- (f) if so, the details thereof; and
- (g) the steps taken or being taken to ensure that the standard of education in the schools in the country is not lowered?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M. A. A. FATMI)

- (a) The situation of teacher education in the State of West Bengal has been the subject of Public Interest litigation in two cases viz. Tulshi Bakshi vs the State of West Bengal and Anjan Bhattacharya vs the State of West Bengal (W.P. Nos. 21101 of 2005 and 11247 of 2006) which have been disposed off by the Calcutta High Court vide its judgement dated 19th April, 2006 and 27th June, 2006 respectively as being in contravention of the provisions of the NCTE Act.
- (b) The NCTE (Amendment and Validation) Ordinance (No. 2 of 2006) has been promulgated on 11.9.2006 to amend the National Council for Teacher Education Act, 1993. The Ordinance provides for validation of qualifications in teacher education obtained from certain institutions and prescribes penalty for running unrecognized institutions.
- (c) In view of the judgement a large number of student in West Bengal, who had completed their course of study through unrecognized institutions could not sit for the examination by the Universities. Apart from this, qualifications and job prospects of those who had completed such courses and who had passed out through these institutions was in jeopardy.
- (d) to (g): Only Institutions covered by section 18B (1) of the Ordinance, namely Institutions offering a course in teacher education before the date of promulgation of the Ordinance, which had failed to make an application for recognition to NCTE, but an Examining Body had granted affiliation to the Institution and held examination for a course or training in teacher education conducted by such institution or such examination was due, before the date of issue of the Ordinance are eligible to apply.